

tions. This is a matter of vital concern to both Sri Lanka and India requiring attention. The hon. Prime Minister informed me that a sum of Rs. 10 lakhs had been sent to Sri Lanka for the riot victims through our High Commissioner. But, I do not know how the money has been spent. My friend, Shri Vajpayee has written to me about two months ago that deputation of a goodwill mission is under consideration. I do not know what has happened to that. Government has not at all cared for the people who are suffering even to-day. What are the concessions given to them? Everyday they are coming as refugees. What concessions are being given to these people? They should give all help to them. I wanted to know about this. I also want to know when the Government is going to send a goodwill delegation.

MR. SPEAKER: We now adjourn to meet again at 2 O'clock.

13.03 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The House re-assembled after Lunch at eight minutes past Fourteen of the Clock.

[**MR. DEPUTY-SPEAKER in the Chair**]
MATTERS UNDER RULE 377—Contd.

(ii) **DEMONSTRATION BY UNIVERSITY AND COLLEGE TEACHERS AT BOAT CLUB**

PROF. P. G. MAVALANKAR (Gandhinagar): Mr Deputy-Speaker Sir, I am grateful to you for permitting me to raise a very important matter under Rule 377. As the House probably knows, a very large number—in fact, several hundreds—of university and college teachers have come to Delhi and are now actually, while I am speaking here, demonstrating outside Parliament House at the

Boat Club and they are doing so under the auspices of All-India Federation of University and College Teachers Organisations. My feeling is that the college and university teachers and many others like liberations physical education directors, tutors, demonstrators etc. in our academic and educational institutions are not treated fairly and justly and promptly. This was the grievance against the previous Government and I am sorry to say that the present Government is also very slow in dealing with the problems of the academic community. Why I am sorry, all the more, is because I find so many of my esteemed colleagues of the Janata Party belong to the same fraternity which I have the honour to belong. And when professors are making certain legitimate and just demands, I do not understand why Government should take so much time in deciding these matters and why a good deal of time and energy and resources of this country, and academic and other resources should be spent by forcing them to come to the capital and demonstrate our own Government. I do not understand that. That is why, I feel concerned, because the honour and status and freedom of the academic community is vital to any democracy, particularly to a developing democracy like ours. These teachers have come from all over India and hundreds of them are demonstrating outside at Boat Club. They have not been able to get justice to their very long, outstanding and just demands. I would only list very briefly some of their very pressing demands going on for some years. I hope the Janata Government will look into this problem. The first and foremost point and demand is that excesses under the emergency ought to be looked into. There have been thousands of students and teachers who are unlawfully, wrongly and immorally arrested and thrown out of their places. It was worse than the Preventive Detention Act. All those cases of

[Prof. P. G. Mavalankar]

harassment must be looked into and action taken quickly to remedy the injustices.

Their next grievance is that college and university teachers including demonstrators, tutors, librarians, directors of physical education and instruction are not being given the UGC scales as recommended by the Sen Committee. It has been going on for the last four years; I am one of the witnesses and you were also one, to this matter. Some states have implemented the UGC scales and some others have not. The Finance Minister is not giving money to the Education Ministry which in turn is not able to allocate money to the UGC to be given to the professors and other teaching and other staff... (Interruptions). Apart from the state governments the central government must also take a share in this. Many states have not implemented the pay scales.

Their next demand is about managements. Many college and university, managements are far from democratic. The hon. Finance Minister himself was connected with a number of academic institutions like Charutar Vidya Mandal at Vallabh Vidyanagar and he knows the position. Managements are by and large far from satisfactory in their working. They are often arbitrary and undemocratic, and acts of nepotism are going on. I was myself a victim of this kind of undemocratic management, so I had to resign in 1968 after 19 years of teaching in the college at Ahmedabad. Managements are undemocratic and I had to resign because I said and insisted that the principal ought to be a member of the governing body. Even today principals are not members of the governing body. So the whole point is that college managements must be more democratic.

They also want statutory security of service and it must be given to all teaching and non-teaching staff. The teachers are also demonstrating for the retention of 10 plus 2 plus 3 system because they do not—I also do not—want students to become guinea-pigs of experimentation. Thousands and lakhs of students are involved and the government must take urgent, effective and purposeful action soon and sincerely. Prof. Chunder is a distinguished academician and knows about the problems of the academic community. As a professor myself, I am naturally concerned about all these matters. I feel that academic discontent should not be allowed to go on increasing because if it increases, it is good neither for anybody nor for democracy. u

14.15 hrs.

(iii) REPORTED THREATS TO PRIME-MINISTERS LIFE

SHRI VAYALAR RAVI: (Chiraymkil): It has been reported that some threatening letters are being received about the life of our hon. Prime Minister. There are organised sabotage activities in different parts of the country. There is one item published in Indian Express. There is a letter published in the Indian Express and it says 'disastrous consequences' will follow unless government heeded the demand of Anand Margis. That letter says that they will not spare even the life of the Prime Minister; it is a serious threat. Another letter published in Jaipur says that the Anand Marg takes upon itself the responsibility for the railway accidents; they are openly saying that they are behind that sabotage. This House is very much concerned with what steps the Government is going to take in this regard. Unfortunately, if we see the statements made by the hon. Home Minister and the Minister for External Affairs—one from Bombay and the other from Patna—we will find that they have been making only a political attack instead of finding the real culprits. The Minister for External